

State of Andhra Pradesh Vs Srinivasa Cements

Court: Andhra Pradesh High Court

Date of Decision: July 4, 2013

Citation: (2013) 57 APSTJ 18

Hon'ble Judges: Kalyan Jyoti Sengupta, C.J; G. Rohini, J

Bench: Division Bench

Advocate: P. Balaji Varma, Government Pleader for Commercial Taxes, for the Appellant; A. Sarveswara Rao, for the Respondent

Judgement

@JUDGMENTTAG-ORDER

Kalyan Jyoti Sengupta, C.J.

We do not wish to entertain this matter as the impugned order has been passed by the learned Tribunal

relying on its earlier decision on similar facts, in T.A. Nos. 1258 and 1550 of 2003. Under these circumstances and as there is no statement in this

revision petition that the order which has been relied on by the Tribunal has been challenged before any Court, this revision is liable to the

dismissed. However, it has been submitted that an application has been made ready and presented to challenge the said earlier order relied upon

by the Tribunal, while passing the impugned order. We cannot go by the oral statement. Unless the matter is admitted for hearing, there cannot be

any pendency.

2. The revision is therefore dismissed. No order as to costs.